## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

Tata Capital Financial Service Ltd.

V/s.

Dushion Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. SHASHUATA SHUKLA

POYOCATE

AESPONDENT

Himaustur Descen

Jelvout

Patikus

## <u>ORDER</u>

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/Petitioner. Learned Advocate Mr. Shashvata Shukla present for Respondent.

Petitioner counsel requested time to file resolution of the company.

List the matter on 09.02.2018 for hearing before admission.

Jew

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL